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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

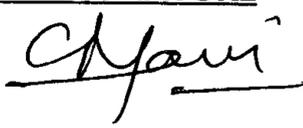
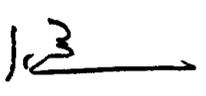
**IA 5/2018 In C.P. (I.B) No. 33/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018**

Name of the Company: Chandra Prakash Jain (RP)  
V/s.  
Renish Petrochem FZE & Anr.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Chandra Prakash Jain	R.P.	self	
2.	Ketan M. Parikh	Advocate	Financial creditor	

**ORDER**

Learned IRP Mr. Chandra Prakash Jain present for Applicant. Learned Advocate Mr. Ketan Parikh present for Respondent/ Bank of India in IA 5/2018. None present for other Respondents.

Proof of service of copy of application on Operational Creditor filed.

Applicant is directed to serve notice of date of hearing along with copy of this order on Operational Creditor and shall file proof of service.

List the matter on 12.01.2018 for hearing.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 08th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**